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15.12.2000 Present: None.

Crl.Rev. No.136/1984

This Criminal Revision No.136/84 is directed against the judgment and order of the learned Metropolitan Magistrate dated 19.5.1984 whereby the learned Metropolitan Magistrate refused to summon the accused.

The case when called out today, nobody appeared for the petitioner in support of the petition. Since this is a case of 1984 it can brook no further delay. I, therefore, appoint Mr.Salamul Ansari as Amicus Curiae to assist me in this case.

With the assistance of the learned Amicus Curiae and learned counsel for the State, I have gone through the record of the case as also the depositions and the judgment under challenge. I am satisfied that the judgment under challenge suffers from no infirmity, perversity, impropriety, illegality or jurisdictional error.

Crl.R.No.136/84 is therefore, dismissed.

December 15, 2000
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R.S. SODHI
JUDGE